

ITEM NO.1501

COURT NO.8

Revised
SECTION XIVS U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 23292/2008

(Arising out of impugned final judgment and order dated 25-02-2008
in RFA No. 243/1991 passed by the High Court Of Himachal Pradesh At
Shimla)

SATLUJ JAL VIDYUT NIGAM LTD.

Petitioner(s)

VERSUS

RAJ KUMAR RAJINDER SINGH(D)THRU LRS & ORS.

Respondent(s)

WITH

SLP(C) No. 9281/2014 (XIV)

SLP(C) No. 9284/2014 (XIV)

SLP(C) No. 9288/2014 (XIV)

SLP(C) No. 9289/2014 (XIV)

SLP(C) No. 9287/2014 (XIV)

SLP(C) No. 9285/2014 (XIV)

SLP(C) No. 9283/2014 (XIV)

SLP(C) No. 22539-22540/2008 (XIV)

Date : 24-09-2018 These petitions were called on for Judgment today.

For Petitioner(s) Mr. Tushar Mehta, ASG
Mr. Guru Krishan Kumar, Sr. Adv.
Mr. B. K. Satija, AOR
Mr. Kanu Agrawal, Adv.
Mr. Menon Popli, Adv.

For Respondent(s) Mr. Yash Pal Dhingra, AOR
Mr. Dinesh Kumar Garg, AOR
Mr. Naresh K. Sharma, AOR
Mr. Himinder Lal, AOR

Mr. Abhinav Mukerji, AOR
Mrs. Bihu Sharma, Adv.
Ms. Pratishtha Vij, Adv.

Dr. Ashutosh Garg, AOR

Ms. Promila, AOR

Hon'ble Mr. Justice Arun Mishra pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice S. Abdul Nazeer.

Leave granted.

Appeals are allowed in terms of the Signed Judgment.

*Pending applications, if any, also stand disposed of.

(NEELAM GULATI)
COURT MASTER (SH)

(JAGDISH CHANDER)
BRANCH OFFICER

(SIGNED JUDGMENT IS PLACED ON THE FILE)

* revised for pending applications

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SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

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